

References

- 1- Short title and commencement
- 2- Definition
- 3- Settlement of licences for retail sale
- 4- Application for Model shop
- 5- Premises of Model Shop
- 6- Grant of license
- 7- Eligibility conditions for applicant
- 8- Selection of licensee
- 9- Deposit of license fee and Security amount
- 10- Statement of settled shop
- 11- Lifting of liquor/beer
- 12- The Maximum Retail Price (MRP)
- 13- Hours of the sale and closure of shops
- 14- Unsold Stock at the expiry of the terms of licence
- 15- Surrender of licence.
- 16- Compounding
- 17- Interim and Mid-session Settlement
- 18- Form F.L.-4(A) FOR RENEWAL OF MODEL SHOP LICENCE
- 19- Form F.L.-4(A)(1) FOR LICENCE OF NEW MODEL SHOP

NOTIFICATION¹

In exercise of the powers under sections 24-B and 41 of the United Provinces Excise Act, 1910 (U.P. Act no-IV of 1910) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 1 of 1904), the Excise Commissioner, Uttar Pradesh with the previous sanction of the State Government hereby makes the following rules with a view to amend the Uttar Pradesh Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) Rules,2003 published vide Notification no. 17951/X-Licence-33/F.L.Model Shop/2003-2004, dated September 03, 2003, namely

The Uttar Pradesh Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor)
(Amendment) Rules, 2003

1- Short title and commencement

- (1) These rules may be called the Uttar Pradesh Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (Amendment) Rules.
- (2) They shall come into force with effect from the date of their publication in the Gazette

²2-Definition

(1) In these rules, unless there is anything repugnant in the subject or context:-

- (a) "Act" means the United Provinces Excise Act, 1910 as amended from time to time;
- (b) "Additional Consideration fee" means difference amount obtained as a result of rounding off the maximum retail price of foreign liquor and beer to the next multiple of 10 rupees, which shall be payable at Distillery/Brewery level and recoverable by distillery/brewery from wholesale supplier in addition to Ex-Distillery Price/Ex-Brewery price and which in turn could be recovered by wholesale supplier from retail licensee in addition to maximum wholesale price;
- (c) "consideration fee" means a fee for foreign liquor ,wine, beer and low alcoholic beverages as fixed by the State Government under section 30 of the Act, which shall be deposited in treasury by the licensee prior to supply of foreign liquor, wine, beer and low alcoholic beverages.
- (d) "Daily License Fee" means 1/365th part of the fixed license fee for the whole year;
- (e) omitted .
- (f) "Excise Year" means the financial year commencing from 1st April to 31st March of the next calendar year;
- (g) "Family" means and includes spouse (husband or wife), dependent son (s), unmarried daughter (s) and dependent parents;
- (h) "Foreign liquor" means and includes spirit or liquors imported into India or spirits or liquors made in India, and sophisticated or coloured so as to resemble in flavour or colour as liquor imported into India and includes Malt Spirit, Whisky, Rum, Brandy, Gin, Vodka, wine and Liqueurs and also includes draught beer, beer brewed in India and low alcoholic beverages (LAB);
- (i) "Form" means the form appended to these rules;
- (j) "Hierarchy" means the descending order of the license fee of shops purported to be the basis for shop allotment through the process of computer based randomization in e-lottery for selection of licensee;
- (k) "Individual" means a person who is the citizen of India not below the age of twenty-one years;
- (l) "License fee" means a sum fixed in consideration of the grant of the license as body wise for exclusive privilege for selling of foreign liquor, beer, Wine and low alcoholic brewages in a Model Shop and for giving facilities of bar, additional license fee fixed from time to time shall also be included thereto.

Provided that if such shop is settled/ re-settled during middle session for the remaining period of the year, then license fee for shop shall be determined in proportion to the remaining period of the excise year.

1.Published in U.P.Fazette,Extra part-1Section(Ka0dated 8,September,2003

2.Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (EighteenthAmendment) Rules,2025

- (m)"Licensing Authority" means the Collector of the District;
- (n)"Portal" means the electronic platform created specifically for the purpose of uploading information in the prescribed form with regard to the process of manufacturing liquor up to the terminal stage of its distribution;
- (o)"Quarterly Minimum Guaranteed Revenue" means the equivalent revenue from Foreign liquor, Beer, Wine and low alcoholic beverages as fixed by the licensing authority in accordance with the general or specific instructions issued by the Excise Commissioner and guaranteed by the licensee to be lifted by him for his retail shop during a quarter of an Excise year for the purpose of retail sale.
- (p)"Security amount" means a amount as fixed by the State Government according to the licence fee to be deposited through Fixed Deposit Receipt /Bank Guarantee pledged in favor of District Excise Officer or through e-payment refundable after the final settlement of all the claims and dues to the State Government.

Provided, in case of renewal security deposited prior in cash or through National Saving certificate shall be acceptable till it is not refunded.

- (q)"Solvency" means financial eligibility criteria set for an applicant applying for the grant of retail license;
- (r) "State" means the State of Uttar Pradesh.
- (s)"Settlement" means settlement or re- settlement of shops through renewal, e-lottery or e-tender which may take place on any day of the week by giving prior notice and intimation through the newspaper and website of the excise department. The settlement of shops for the forthcoming year may also be done prior to the cessation of preceding financial year;
- (2)Words and expressions not defined in these rules but defined in the Act, shall have the meanings respectively assigned to them in the Act.

3¹. Settlement of licences for retail sale

- (a) Subject to the provisions of these rules and subject to the payment of license fee and security amount of the Model Shop for retail sale of foreign liquor, **beer, wine and low alcoholic beverages** license shall be settled or resettled by fixed license fee system **or inviting offer** as specified herein.
- (b) The license shall be granted in the Form F.L.4(a) for retail sale of sealed bottles of foreign liquors/ beer/ wine/Low Alcoholic Beverages (LAB) for consumption "on" and "off" the premises as well as for retail sale of draught beer for consumption "on" the premises and licensee /salesman/ **distillers** shall be responsible for disposing these empty PET/glass bottles as well as capsules affixed upon them after being consumed at the shop as per the Solid Waste Management (SWM) Rules, 2016.
- (c) The Excise Commissioner in consultation with the State Government shall fix licence fee from time to time under section 24-A of the Act for the whole excise year or part thereof:

Provided that if such shop is settled/ re-settled during middle session for the remainder period of the year, then **licence fee for shop shall be determined in proportion to the remaining period of the year.**

- (d) Security amount shall be deposited through **National Saving Certificate pledged in favour of District Excise Officer** refundable after the final settlement of all the claims and dues of the State Government.

¹4-Application for Model shop -

(a)Whenever a new licence is proposed to be granted in an area or locality, the Licensing Authority shall invite the applications for this purpose after giving wide publicity through, daily newspapers having foremost circulation in that area and website of the district as well as website of the Excise Department.

(b)Model shops for which the Collector propose to grant licence shall be uploaded by District Excise Officer on shop master developed by N.I.C. along with a list exhibited shop-wise licence fee, security amount, and the earnest money at the Collector's office, Tehsil offices and the offices of the District Excise Officer and the Deputy Excise Commissioner of the charge. This information shall be

1.Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (sixteenthAmendment) Rules,2023
1.Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (13th Amendment) Rules,2020

displayed on the website of Excise department along with the website of each District.

(c) Application for grant of license shall be submitted online as per time schedule advertised in newspapers. It shall be compulsory to upload a photocopy of :-

(i) Solvency certificate, or certificate of own property issued by authorized Income Tax Valuer (ii) PAN Card, (iii) Photocopy of Income Tax Return of the preceding year (iv) Affidavit in the prescribed format (v) Scanned copy of bank draft of earnest money which is issued in favour of District Excise Officer of the District of the concerned shop.

Payment of processing fee shall be made online at the rate as fixed by the State Government and Value Added Tax/Goods and Services Tax payable on the same.

(d) The last date to be fixed for the receipt of application shall not be earlier than such number of days as stipulated, in advertisement in the newspaper and the website of Excise Department

5. ¹ Premises of Model Shop.

The premises of Model shop shall be in the commercial area of the city and in other areas which have developed like Local Bodies Area. Provided that other requirements for Model Shops are fulfilled. The premises of Model Shop shall be at least six hundred square feet of carpet area, it should be fully air-conditioned. A toilet is compulsory in the model shop. There should be sufficient place for parking. Standards of hygiene shall be maintained.

¹6. Period of licence

The period of licence shall be for an excise year or part thereof for which the licence has been granted, but the selection of licensee for the next excise year shall be in accordance with the rule 9 of these rules.

²7. Grant of licence-The licence shall be granted on payment of licence fee preferably through e-payment platform and deposit of security amount through Fixed Deposit Receipt pledged in favor of District Excise Officer or through e-payment in accordance with the provisions of these rules:

Provided that in case of renewal security deposited earlier through cash/e-payment or through National Saving Certificate or Bank Guarantee the same shall be acceptable till it is not refunded. The licensee shall be required to furnish the solvency certificate or certificate of owned property issued by an authorized Income Tax Valuer in original copy in the district from where it has been issued at the time of grant of licence.

³8-Eligibility conditions for applicant :-

Eligible applicant for licence of a model shop must fulfil following conditions namely:

a) Application by an individual who is a citizen of India:

Provided that in case of renewal co-applicant, if any, who is a citizen of India, shall also be allowed.

No partnership firm or company shall be eligible for the grant of model shop. Likewise, Wholesaler or Distiller/ brewer manufacturer of liquor/beer shall also not be eligible for holding licence of any model shop.

No change in the status of applicant shall be allowed after allotment of shop. In case of death of licensee, the names of legal heirs/family members/ close relatives mentioned as nominee in the nomination affidavit (if any) given by licensee shall be considered as per priority mentioned in the nomination affidavit, if otherwise not ineligible, to hold the license for the remaining period of the license.

Provided that in the absence of any nomination affidavit of the deceased licensee, his legal heir, if otherwise eligible, may continue to hold the license for the remaining period of the license:

Provided further that if a licence is jointly held by two persons, in the event of death of either of them, the survivor along with the nominee or legal heir of the deceased licensee, selected as above, if otherwise eligible, may continue to hold the license. No distinction will be made between the legal liabilities of the two persons who will be jointly and severally responsible;

Provided also that in the case of shops with two licenses which have been renewed since previous years, if one of the licensees dies before renewal and his legal heir or nominee does not submit the application or is found unsuitable, then on receipt of the application, renewal of the shop for the concerned year in favour of the second surviving licensee will be permissible with the restriction of depositing the entire security of the shop by the prescribed date. At the end of the financial year, the security deposit of that year will be returned as per rules:

1. Substituted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (9th Amendment) Rules, 2018

1. Substituted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (Eighteenth Amendment) Rules, 2025

2. Substituted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (sixteenth Amendment) Rules, 2023

2. Substituted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (seventeenth Amendment) Rules, 2024

Provided also that if the shops with two surviving licencees which are getting renewed since previous years, will be renewed only in the case of consensus between both the licencees for renewal. In the absence of consensus, renewal will not be permissible.

- (b) be above twenty-one years of age on the first day of the period fixed for receiving application;
- (c) not be a defaulter/ blacklisted or debarred from holding an excise license under the provisions or any rules made under the Act. Any person who has been convicted of any excise offence shall be automatically debarred from holding the license until and unless fully and finally acquitted by the competent court of law;
- (cc) The applicant shall be eligible to make only one application in his own name for any one shop. Provided, in case of renewal, applicant and co-applicant both shall be eligible and their mutual consent for renewal shall be essential;
- (d) submit an affidavit duly verified by notary public as proof of the following, namely:-
 - (i) that he possesses or has an arrangement for taking on rent a suitable premises in that locality for opening the Model Shop in accordance with the provisions of Uttar Pradesh Number and Location of Excise Shop Rules, 1968 as amended from time to time;
 - (ii) that his proposed premises of the shop has not been constructed in violation of any law or rules;
 - (iii) that he and his family members possess good moral character and have no criminal background and have not been convicted of any offence punishable under United Provinces Excise Act, 1910 or Narcotics Drugs and Psychotropic Substances Act, 1985 or any other cognizable and nonbailable offence;
 - (iv) that in case he is selected as licensee he will furnish a certificate issued by the District Collector or Superintendent of Police/Senior Superintendent of Police of the concerned district or an officer not below the rank of Assistant Commissioner of Police nominated by the Police Commissioner of the concerning Police Commissionerate of which he is the resident, showing that he as well as his family members possess good moral character and have no criminal background or criminal record, prior to the issuance of licence;
 - (v) that he shall not employ any salesman or representative who has criminal background as mentioned in clause (iii) or, who suffers from any infectious contagious diseases or is below twenty-one years of age or a woman. Licensee shall have to obtain Naukarnama bearing photographs of his authorized salesman/representative from District Excise Officer on payment of fee as may be prescribed by the State Government from time to time;
 - (vi) that he is not in arrear of any public dues or Government dues;
 - (vii) that he is solvent and has the necessary funds or has made arrangements for the necessary funds for conducting the business, the details of which shall be made available to licensing authority if required;
 - (viii) that applicant is not an advocate registered with Bar Council. If it is found that he is a registered advocate after getting the license, then the license shall be cancelled. An employee of the State Government shall also be ineligible to apply for the grant of license;
 - (ix) that In case of being selected as licensee, bank draft of earnest money which has been uploaded online along with application shall be deposited in the office of District Excise Officer within forty eight hours of such selection;
 - (x) that he has not made use of bank draft of earnest money for the application of any other shop in the same phase;
- (e) the applicant shall upload a scanned copy of bank draft issued in favour of District Excise Officer of the district of concerned shop for earnest money, along with online application, as may be fixed by the Excise Commissioner with the prior sanction of the State Government.

In case of selection as licensee, it shall be necessary to deposit bank draft of earnest money in the office of the concerned District Excise Officer within forty eight hours after selection, which shall be refunded to applicant after payment of all dues.

- (f) that he is holder of solvency or certificate of owned property issued by an authorized Income Tax Valuer and the worth of solvency or certificate of owned property certificate issued by authorized Income Tax valuer shall be equivalent to an amount not less than the license fee determined for the grant of licence of the applied shop in the district:

Provided that in case of renewal, solvency certificate or certificate of owned property issued by an authorized income Tax Valuer produced during the settlement of previous year shall be acceptable if it is valid and is for the required amount .

19. Selection of licensee

(1) (a) The licensee for a shop shall be selected from amongst the three processes of e-lottery, e-renewal and e-tender whichever is/are specified by the State Government for that particular year.
 (b) In case e-renewal is not specified by the State Government for a particular year, the shop wise selection of licensee shall be made through the process specified by the State Government through e-lottery or/and e-tender by inviting online applications. If e-renewal is specified by the State Government but renewal is not requested by the licensee or licensee has been found ineligible for renewal, then in such case also the aforementioned process of e-lottery or/and e-tender will be adopted. District Excise Officer shall scrutinize the applications received online and prepare a list of all admissible and inadmissible applications, describing the reasons of inadmissibility and shall put up this list before the District Level Committee of Licensing which shall be as follows:-

(i)	The Collector of the District	Chairperson
(ii)	The Senior Superintendent of Police / Superintendent of Police of the district concerned or an Officer not below the rank of Assistant Commissioner of Police nominated by the Police Commissioner of the Police Commissionerate concerned	Member
(iii)	One Gazetted Officer of the Excise Department nominated by the Excise Commissioner	Member
(iv)	The District Excise Officer of the District	Member/Secretary

(c) If the shop has been renewed and if the licensee dies after depositing the renewal fee and none of his legal heirs or nominees apply for the operation of the said licence or if the legal heir/ nominee are not found eligible for the purpose, the amount deposited for renewal except processing fee, shall be refunded in favor of the legal heir.

(2) In case of e-lottery, the shop wise licensee shall be selected from amongst the eligible applicants through computer-based randomization process in sequence of country liquor shops, model shops, composite shops and bhang shops categories as per the hierarchy in each category as defined in rule 2(1)(j).

(3) In case the selection of licensee is done through e-tender, the process of inviting tender/offer shall be specified by the State Government.

(4) Not more than two shops including all categories of country liquor shops, model shops, composite shops and bhang shops shall be allotted to any person in the entire State:

Provided that the aforesaid restriction shall not apply in matters of renewal/mutation in favour of legal heir/family member/close relative:

Provided further that in case two or more shops are renewed or already settled in the State in favour of an applicant, he/she shall not be eligible for further allotment of shops through e-lottery/e-tender.

(5) It shall be mandatory for the person selected as licensee through e-lottery or e-renewal or e-tender to deposit licence fee and security in the time schedule and in the manner specified by the State Government and, complete all other specified formalities and make arrangement for appropriate shop premises within the prescribed time period. In case the person selected as licensee does not comply with the above, the Licensing Authority shall cancel the allotment/licence and shall take necessary steps for the resettlement of the shop as specified by the State Government .

(6) In case there is no application for a particular shop in e-lottery or e-renewal or e-tender process, as the case may be, or no candidate is found suitable for the shop, the Licensing Authority shall take immediate steps for resettlement of the shop through the process as specified by the State Government.

1..Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (EighteenthAmendment) Rules,2025

¹10. Deposit of license fee and Security amount-

In case an applicant is selected as licensee, he shall deposit the entire amount of licence fee within three working days of being intimated of his selection. He shall be required to deposit half of the security amount within ten working days of intimation of his selection, and balance of the security amount within twenty working days of intimation of his selection. Entire amount of license fee shall be deposited by the applicant preferably through E-payment, security amount will be deposited through Fixed Deposit Receipt pledged in favor of District Excise Officer or through e-payment. Provided that in case of renewal security deposited prior in cash or through National Saving Certificate or Bank Guarantee, the same shall be acceptable till it is not refunded.

Provided that if the security amount is not deposited within the prescribed period, a penalty of Rs. 2000/- per day shall be imposed. Only a period of 15 days shall be allowed to deposit security amount along with penalty:

Provided further that if applicant fails to deposit the licence fee or security amount within stipulated time period, his selection shall stand cancelled.

In subsequent year, the licence of the shop may be renewed on the desire of the licensee according to the parameter as fixed by the State Government, entire amount of license fee and difference of security shall be deposited for renewal within stipulated period as specified by the State Government:

Provided that if the security amount is not deposited within the prescribed period, a penalty of Rs. 2000/- per day shall be imposed. Only a period of 15 days shall be allowed to deposit security amount along with penalty.

Provided further that if he fails to deposit the amount of license fee or security amount within stipulated time period renewal of his licence shall stand cancelled:

Provided further that in case of licence being settled through the e-lottery/e-tender, his earnest money and license fee as well as the security amount, if deposited by him, and in case of licence being renewed, fifteen percent of security amount of last year along with renewal fee, if deposited by him, shall also be forfeited in favour of State Government and the said shop shall be resettled forthwith, in manner as prescribed by the Government.

²11-Statement of settled shop

A statement of the settled shops along-with names and addresses of the licensees, geo tagging of shops, shop-wise details of security amount and license fee deposited shall be sent by the District Excise Officer to the Excise Commissioner within fifteen days of the settlement or by 15th April, whichever is later, and the details of the same shall be entered into the prescribed register besides being uploaded on the website of the Excise Department.

¹12. Lifting of liquor/beer

(a) The licensee under these rules shall obtain sufficient supplies of all prevalent registered brands of foreign liquor/wine/beer/low alcoholic beverages from any wholesale license (F.L.2/FL-2B) of the Districts after making full payment of cost price of Foreign Liquor and beer including all Taxes, Consideration fee (including additional consideration fee) as levied from time to time. If the (F.L.2/FL-2B) license is not sanctioned in the concerned district, the licensee shall obtain supplies of foreign liquor including wine, beer and low alcoholic beverages from wholesale license (F.L.2/FL-2B) of other district/districts with prior permission of the Excise Commissioner. In case of insufficient supply of any district, district excise officer shall seek the orders from Excise Commissioner and ensure supply within twenty four hours.

(b) Licensee shall be under obligation to regularly lift Foreign Liquor, Beer, Wine and LAB to ensure steady and continuous quality supply as per the seasonal requirements of the customers as well as to remove any chances of spurious supplies in the market. He shall regularly place written indents on portal or messages to the wholesaler. In order to meet the above requirements the licensee shall be

1..Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (17th Amendment) Rules,2024

2.Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (eleventeenthAmendment) Rules,2019

under obligation to lift Foreign Liquor, Beer, Wine and LAB at least equivalent to the consideration fee involved in the quantity of Foreign Liquor, Beer, Wine and LAB for a month fixed by government;

(c)(i) In case the licensee fails to lift liquor (Foreign Liquor, Beer, Wine and LAB) at least equivalent to fixed Monthly Minimum Guaranteed Revenue in a month, then he shall be expected to deposit the additional security equivalent to remaining part of revenue of concerned month within 10 days, failing which the licence shall stand cancelled automatically and further proceedings shall be initiated to recover the loss of revenue as per Rules. The unsold stock on the shop shall also be forfeited.

(ii) After deposit of additional security made within the stipulated time and delay being condoned in lifting the shortfall in Monthly Minimum Guaranteed Revenue of previous month, licensee shall be allowed to lift the short fall in revenue of previous month along with Minimum Guaranteed Revenue of the current month.

(iii) Additional security so deposited shall be refunded after lifting of liquor equivalent to such shortfall in previous month along with Monthly Minimum Guaranteed Revenue of the next month.

(iv) In case licensee fails to lift liquor equivalent to the Monthly Minimum Guaranteed Revenue of one or more months before the end of financial year, then the additional security and security deposited by him shall be adjusted against such shortfall of revenue and the remaining security shall be refunded.

If the additional security and security deposited is insufficient for adjustment against the shortfall in revenue, the revenue remaining shall be recovered as if it were arrears of land revenue.

(d)(i) The licensee desiring to transfer a part of Monthly Minimum Guaranteed Revenue of his shop, which he is not able to lift, to another shop or shops, may be allowed such transfer of such portion (quota) on monthly basis, within an excise district.

Provided that in case additional security equivalent to the outstanding revenue of the respective month/quarter is deposited within time, lifting can be made by the licensee equivalent to the revenue fixed for the next month as well as equivalent to the outstanding revenue of the previous month/quarter. If lifting is made equivalent to the total revenue fixed for any month/quarter, the additional security deposited earlier shall be refunded immediately by the District Excise Officer in case there is no other outstanding balance. Compounding action shall be taken if lifting is not made in the next month/quarter equivalent to the required revenue inclusive of outstanding revenue of the previous month/quarter.

(ii) The transferor licensee shall make a request along with the consent of the transferee licensee to the District Excise Officer of the district. The terms of transfer shall be decided by both the transferor and transferee licensees mutually.

(iii) On approval of the request of the transferor licensee, the quota agreed upon to be transferred by him shall be deducted from his Monthly Minimum Guaranteed Revenue and shall be deemed to have been lifted and it will be added as a transferred Monthly Minimum Guaranteed Revenue in the account of the transferee licensee. This quantity will be over and above the original Monthly Minimum Guaranteed Revenue of the transferee licensee and his obligations regarding lifting of his original quota shall not be affected:

Provided that the total quota transferred under this provision shall not exceed 20% of the Monthly Minimum Guaranteed Revenue of the transferor licensee.

¹13-The Maximum Retail Price (MRP)

The Maximum Retail Price, as fixed by Excise Commissioner on approval of the State Government, shall be printed on the labels of bottles of Foreign Liquor. The licensee shall not charge from consumers more than the maximum retail price printed on the labels of bottles. In case of charging price above the Maximum Retail Price (M.R.P.), he shall be liable to punishment under Rule-17.

¹14-Hours of the sale and closure of shops-

The licensed premises shall remain open for sale on all days from 10 a.m to 10 p.m. except on 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day), and upto 3 more days as notified for closure by the Licensing Authority.

Licensing Authority may also order for closure of shop on account of law and order or General Election related activity under the provisions of relevant laws. No compensation shall be given for the closure of shop on above grounds.

¹15-Unsold Stock at the expiry of the terms of licence

Any balance of foreign liquor/beer/wine/ low alcoholic beverages quantity found outstanding and unsold at the expiry of the term of licence shall be declared by licensee in brand wise, volume wise, strength wise and packaging wise before the District Excise Officer on the next day upto 12' o clock and shall be return by him to the whole sale shop of the district by 5.00 p.m. of the next day of expiry of license. Separate register shall be maintained for balance stock and it is also upload on portal by District Excise Officer. The disposal of such stock shall be made in a manner as prescribed by the State Government.

16. Surrender of licence.

A licensee may surrender his licence after giving atleast one month's notice in writing to the Licensing Authority under provisions of section 36 of the Act. On receipt of such notice the Licensing Authority will take steps for recovering all outstanding excise dues from his security deposit and refund the balance amount after obtaining orders of the Excise Commissioner. The Licensing Authority shall also proceed for resettlement of the shop without delay for the remaining period of the excise year.

²17. Compounding, Suspension and Cancellation of the licence:-

(1) Licensing Authority may suspend or cancel the licence--

(a) If any bottle/can/tetra pack is found in the licensed premises on which consideration fee has not been paid and which does not carry the security Code affixed duly approved by the Excise Department as proof of payment of consideration fee.

(b) If any other kind of liquor or intoxicating drug (for which licence is not granted) is found in the licensed premises.

(c) If any liquor or intoxicating drug is found in the possession of the licensee against the provisions of the Act or rules.

(d) If the affidavit submitted by the licensee at the time of application is found incorrect and assertions made therein are found to be false.

(e) If the licensee is convicted of any offence punishable under the Act or of any cognizable and non-bailable offence, or any offence punishable under Narcotics Drugs and Psychotropic Substances Act, 1985 or of any offence punishable under Sections 482 to 489 of the Indian Penal Code.

(f) If any bottle/container is found in the licensed premises on which maximum retail price is not printed,

(g) If it is found that the licence has been obtained in a false name and the licensee is holding the licence on behalf of some other person.

(h) If any caramel, colour, essence, shrink sleeve or barcode, label, capsule, seal or other illegal material found in licence premises.

(i) If any Adulteration with water or any other substance/dilution of liquor mixing of low category liquor with high category liquor is found in the licensed premises. Action under other relevant provisions of law shall also be taken.

(2) In the aforesaid conditions:- rule-1 (a to i):-

The Licensing Authority shall immediately suspend the licence and also serve a show cause notice for cancellation of licence and for forfeiture of security deposit. The Licensee shall submit his explanation within 7 days of the receipt of notice. Thereafter the Licensing Authority shall pass suitable orders after giving due opportunity of hearing to the licence, if he so desires.

(3) The licensee shall not be entitled to claim any compensation or refund for suspension or cancellation of licence under this rule.

(4) In case the licence is cancelled the licensee may also be blacklisted and debarred from holding any Excise licence.

1.Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (11th Amendment) Rules,2019

2.Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (thirteenthAmendment) Rules,2020

(1) omitted.

(2) omitted.

(5) Matter of compoundable breaches pertaining to retail licenses shall be liable to imposition with the following minimum compounding fee :-

s.no	Type of violation	For first time (in Rs.)	For second time (in Rs.)	For third time (in Rs.)
1	2	3	4	5
1	Shop found opened before or after the stipulated time.	2500	3000	5000
2	Unauthorized sales man found to be making sale.	5000	7000	10000
3	Stock register not produced when asked for.	10000	15000	20000
4	Stock register found incomplete.	10000	15000	20000
5	Tempering with bottles and quarters or their labels or bar code, pilfer proof cap or seals .	10]000	15]000	20]000
6	Found having recourse to inducement to the customer with a view to increasing sales such as dancing or gambling.	5000	7000	10000
7	To store duty paid stock in unauthorized premises/ware house.	20000	25000	30000
8	Duty paid stock being found in excess of account.	25000	30000	50000
9	found selling of loose liquor.	5000	10000	15000
10	found making sale of liquor during days of prohibition and closure.	30000	40000	50000
11	Any alteration in the premises without permission.	20000	25000	30000
12	Found selling of liquor above the prescribed MRP.	75000	150000	Proceeding of cancellation of licence
13	Non displaying of essential information according to rule or displaying faulty information on the signboard installed outside the premises.	5000	10000	20000
14	On being found no proper arrangement of cleanliness in the shop.	2000	5000	10000
15	If liquor issued to any one particular shop is found in another shop (due to bonafide reasons).	25000	50000	Proceeding of cancellation of license.
16	Delay in meeting the requirement to lift in each quarter foreign liquor ,beer, wine and LAB at least	50000	50000	proceeding of cancellation of license

	equivalent to consideration fees involved in quantity of foreign liquor ,beer, wine and LAB lifted in the preceding year.			
17	Any other irregularity, which is not mentioned under serial-01 to 16.	2000	5000	10000

¹18- Interim and Mid-session Settlement-

(a) In case a licence is suspended, cancelled or surrendered in accordance with the provisions of these rules or if the shop remains unsettled for any reason the licensing authority may make interim settlement of the shop at the highest offer on the payment of daily licence fee, on such rates as notified by the Excise Commissioner with prior sanction of the Government for a maximum period of 14 days at one stretch or till the date of regular settlement, whichever is earlier. In case of obtaining two or more equal offers for one shop, settlement shall be done through manual public lottery. Such licensee shall be required to deposit security amount according to the rate of daily licence fees for the period of interim settlement. Such settlement of shop can be done more than twice by the licencing authority, but in such situation it will be essential to inform the Excise Commissioner.

(b) In case a license is cancelled or surrendered in accordance with the provisions of these rules, regular settlement of the shop shall be done as soon as possible by the Licensing Authority through the process of e-tender in mid session after giving public advertisement. The intimation of aforesaid settlement shall be sent forthwith to the Excise Commissioner.

Single tender shall also be accepted in the e-tender process for the shops to be settled in the mid-session. Information of the aforesaid settlement shall have to be sent forthwith to the Excise Commissioner.

²Form F.L.-4(A)
(FOR RENEWAL OF MODEL SHOP LICENCE)

License for the Retail Sale of Foreign Liquor/Beer/ Wine/LAB in sealed **Glass and PET Bottles/ Aseptic Brick Pack** for consumption "on" and "off" the premises and Draught Beer on the premises

Photo of applicant	Photo of co applicant
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Photo of shop

Latitude/Longitude of shop.....
 License No.....District.....
 Name of shop.....Model.....Shop.....
 Locality.....
 License fee Rs.....(in figures)..... (in words)
 Security amount Rs.....(in figures)..... (in words)
 Description of premises (without boundaries)

1..Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (seventeenthAmendment) Rules,2024
2..Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (sixteenthAmendment) Rules,2023

North.....South.....
East.....West.....

Name, Father's Name & Address of Licensee(s)-

1.....s/oR/o.....
2.....s/oR/o.....

Model shop license for the retail sale of Foreign Liquor/Beer/Wine/LAB in standard Bottles for consumption "off" and "on" the premises and draught beer on the premises is hereby granted to above license holder(s)....at..... (place) in P.S.Tehsilin the District of.....w.e.f.to March 31, 20.....for which license fee and security fee and security deposit has been made in accordance with Rule-3.

The license is subject to the following special **and** general conditions, the **infraction of any which or this rule**, conviction for any offence under the U.P. Excise Act, 1910 or Narcotics Drugs and Psychotropic Substances Act, 1985, the action of compound / suspension/ cancelation shall be done on licence of the licensee according to rules and shall make the licensee's liable for forfeiture of the licence and security deposit, in addition to any penalties imposed under the relevant laws.

General and special conditions

- 1.The licensee shall obtain supply of the foreign liquor/beer/wine/LAB including overseas imported liquor from the wholesale licensee (F.L.2/ F.L.-2B) of the district after making full payment of price of foreign liquor/ beer/wine/LAB including all taxes, consideration fee (including additional consideration fee), cess etc. leviable from time to time preferably through e-payment. If the F.L.-2/ F.L.-2B license is not sanctioned in the concerned district, the licensee shall obtain supplies of foreign liquor, beer, wine and low alcoholic beverages from wholesale licensee (F.L.-2/F.L.2B) of other district/ districts with prior permission of Excise Commissioner.
- 2.In case of insufficient supply, the licensee shall inform to the District Excise Officer, who shall obtain orders from Excise Commissioner.
3. Maximum retail price and strength will be printed in visible **bold font** of 1x1 centimeter **on the right top of labels of standard bottles** of Foreign Liquor/ beer/ wine/LAB. The retail licensee shall not charge more than the printed M.R.P.
- 4.Sale at the licensed premises shall be made for consumption "off" and "on" the premises and licensee/salesman shall be responsible for disposing of remaining PET/glass bottles/cans/**Aseptic Brick Pack** as well as capsules affixed upon them after being consumed at the shop as per the SWM Rules 2016.
- 5.No quantity less than one standard Nip bottle of 60ML. of liquor shall be sold to any person. No. sale be made to a person below the age of 21 years.
- 6.The sale shall be made in sealed bottles/cans/**Aseptic Brick Pack** of standard capacity and of prescribed strength and which is affixed with security code approved by Excise Department, as proof of payment of consideration fee. Licensee shall also keep arrangement for consumption of liquor and provide tumbler, water, ice, soda, snacks and other cooked edibles.
- 7.The licensee shall maintain a regular and accurate daily account in the form and register (FL-25A), as prescribed by the Licensing Authority and the account register shall be uploaded on the (www.upexciseportal.in) portal of the department and produced for inspection whenever asked by the competent inspecting authority. The licensee shall also furnish account of sales etc. and facilitate and provide the material and documents as required by the inspecting authority.
8. The licensee shall store entire stock of Foreign Liquor/wine/beer/low alcoholic beverages in the licensed premises only. He shall be required to maintain P.O.S(Point Of Sale) equipment as specified for scanning of **standard** bottles as per prescribed security code under the Track and Trace System.
9. The licensee shall affix conspicuous signboard at the entrance to the shop in the form/size approved by the Excise Commissioner on which the name of the licensee, designation, location of shop, period of license, opening and closing time of shop and such other information as prescribed by Licensing Authority in bold letters shall be printed.
The signboard will also display the following information :-
“>Consumption of liquor is prohibited outside near the premises of shop or at public places. Any contravention in this regard shall be punishable.
>Drunken driving can be fatal, please do not drink and drive.”
- 10.The licensee shall not employ any person as salesmen who is below 21 years of age or is suffering from any infectious and /or contagious diseases, or has criminal background or a woman. The Licensee shall have to obtain **Naukarnama** of the salesmen bearing their photographs duly issued by the District Excise Officer, **on payment of fee as may be prescribed by the State Government from time to time** which shall be produced as and when demanded by inspecting authorities.
- 11.Licensee shall not sell to any purchaser in quantity more than the notified quantities of foreign liquor inclusive of whisky, brandy, rum (including white rum), gin, vodka, wine, LAB and other kind of liquor bottled in India and imported separately at a time, except under a permit.
- 12.The sale should not be made to a person below the age of twenty-one years, Police personnel below the rank of sub inspector or to a soldier or a Government official in uniform.
- 13.The licensee is strictly forbidden from tampering with bottles, pilfer proof seals or their labels and security Code affixed under security System any pretext whatsoever.
- 14.The Licensee shall not keep in his licenced premises any spirit, caramel, colour, essence, security Code making apparatus lables capsules, seals or any other noxious material.
- 15.The premises in which the shop is situated, shall not be used as a place of residence except by the licensee/ salesmen.
- 16.The licensee is strictly forbidden from having recourse to any form of blandishment or inducement to the customer with a view to increase his sales such as dancing floors or gambling.

17.The licensed premises shall remain open for sale on all days from 10.00 am to 10 pm except on 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day) and upto 3 more days as notified for closure by the Licensing Authority. Licensing Authority may also order closure of shop on account of law and order or General Election related activity etc. under the provisions or relevant laws. No compensation shall be given for the closure of shop on above basis:

Provided that the sale hours may be changed on special occasions for certain duration as the State Government may deem fit.

- 18.The licensee shall not be allowed to carry on any other business on the licensed premises except sale of Foreign Liquor for which licence is granted.
- 19.The licensee shall on expiry of the licence, report to the District Excise officer for disposal of balance stock which will be disposed of in accordance with Section 15 of this Rule.
- 20.The licensee shall abide by the general or specific instructions issued by the Excise Commissioner or licensing authority from time to time.
- 21.No Country Liquor should be stored in Model Shop premises.
- 22.The licensee shall appoint computer operator for the upkeep and maintenance of the records.
- 23.The licensee shall install firefighting instrument/ fire extinguisher in the licensed premises.
- 24.The licensee shall submit the list of salesmen to the district excise officer for carrying out sale of liquor at his shop. The district excise officer shall **accordingly** issue Naukarnama **in prescribed form after payment of fixed fee.**

Date.....
District.....

Licensing Authority

¹Form F.L.-4(A)(1)
(FOR LICENCE OF NEW MODEL SHOP)

Licence for the Retail Sale of Foreign Liquor/Beer/ Wine/LAB in sealed **Glass and PET Bottles/ Aseptic Brick Pack** for consumption "on" and "off" the premises and Draught Beer on the premises

Photo of applicant	Photo of shop
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Latitude/Longitude of shop.....
 License No.....District.....
 Name of shop.....Model.....Shop.....
 Locality.....
 License fee Rs.....(in figures).....(in words)
 Security amount Rs....(in figures).....(in words)
 Description of premises (without boundaries)
 North.....South.....
 East.....West.....

Name, Father's Name & Address of Licensee(s)---
 1.....s/oR/o.....
 2.....s/oR/o.....

Model shop license for the retail sale of Foreign Liquor/Beer/Wine/LAB in standard Bottles for consumption "off" and "on" the premises and draught beer on the premises is hereby granted to above license holder(s)....at..... (place) in P.S.... Tehsilin the District of.....w.e.f.to March 31, 20.....for which license fee and security fee and security deposit has been made in accordance with rule-3.

The license is subject to the following special and general conditions, the infraction of any which or this rule,

1..Substuted by Excise (Settlement of Retail Licences for Model Shop of Foreign Liquor) (sixteenth Amendment) Rules,2023

conviction for any offence under the U.P. Excise Act, 1910 or Narcotics Drugs and Psychotropic Substances Act, 1985, the action of compound / suspension/ cancelation shall be done on licence of the licensee according to rules and shall make the licensee's liable for forfeiture of the licence and security deposit, in addition to any penalties imposed under the relevant laws.

General and special conditions

1. The licensee shall obtain supply of the foreign liquor/beer/wine/LAB including overseas imported liquor from the wholesale licensee (F.L.2/ F.L.-2B) of the district after making full payment of price of foreign liquor/beer/wine/LAB including all taxes, consideration fee (including additional consideration fee), cess etc. leviable from time to time preferably through e-payment. If the F.L.-2/ F.L.-2B license is not sanctioned in the concerned district, the licensee shall obtain supplies of foreign liquor, beer, wine and low alcoholic beverages from wholesale licensee (F.L.-2/F.L.2B) of other district/ districts with prior permission of Excise Commissioner.
2. In case of insufficient supply, the licensee shall inform to the District Excise Officer, who shall obtain orders from Excise Commissioner.
3. Maximum retail price and strength will be printed in visible bold font of 1x1 centimeter on the right top of labels of standard bottles of Foreign Liquor/ beer/ wine/LAB. The retail licensee shall not charge more than the printed M.R.P.
4. Sale at the licensed premises shall be made for consumption "off" and "on" the premises and licensee/salesman shall be responsible for disposing of remaining PET/glass bottles/cans/Aseptic Brick Pack as well as capsules affixed upon them after being consumed at the shop as per the SWM Rules 2016.
5. No quantity less than one standard Nip bottle of 60ML. of liquor shall be sold to any person. No. sale be made to a person below the age of 21 years.
6. The sale shall be made in sealed bottles/cans/Aseptic Brick Pack of standard capacity and of prescribed strength and which is affixed with security code approved by Excise Department, as proof of payment of consideration fee. Licensee shall also keep arrangement for consumption of liquor and provide tumbler, water, ice, soda, snacks and other cooked edibles.
7. The licensee shall maintain a regular and accurate daily account in the form and register (FL-25A), as prescribed by the Licensing Authority and the account register shall be uploaded on the (www.upexciseportal.in) portal of the department and produced for inspection whenever asked by the competent inspecting authority. The licensee shall also furnish account of sales etc. and facilitate and provide the material and documents as required by the inspecting authority.
8. The licensee shall store entire stock of Foreign Liquor/wine/beer/low alcoholic beverages in the licensed premises only. He shall be required to maintain P.O.S(Point Of Sale) equipment as specified for scanning of standard bottles as per prescribed security code under the Track and Trace System.
9. The licensee shall affix conspicuous signboard at the entrance to the shop in the form/size approved by the Excise Commissioner on which the name of the licensee, designation, location of shop, period of license, opening and closing time of shop and such other information as prescribed by Licensing Authority in bold letters shall be printed.

The signboard will also display the following information :-
">Consumption of liquor is prohibited outside near the premises of shop or at public places. Any contravention in this regard shall be punishable.
>Drunken driving can be fatal, please do not drink and drive."
10. The licensee shall not employ any person as salesman who is below 21 years of age or is suffering from any infectious and /or contagious diseases, or has criminal background or is a woman. The Licensee shall have to obtain Naukarnama of the salesmen bearing their photographs duly issued by the District Excise Officer, on payment of fee as may be prescribed by the State Government from time to time which shall be produced as and when demanded by inspecting authorities.
11. Licensee shall not sell to any purchaser in quantity more than the notified quantities of foreign liquor inclusive of whisky, brandy, rum (including white rum), gin, vodka, wine, LAB and other kind of liquor bottled in India and imported separately at a time, except under a permit.
12. The sale should not be made to a person below the age of twenty-one years, Police personnel below the rank of sub inspector or to a soldier or a Government official in uniform.
13. The licensee is strictly forbidden from tampering with bottles, pilfer proof seals or their labels and security Code affixed under security System any pretext whatsoever.
14. The Licensee shall not keep in his licenced premises any spirit, caramel, colour, essence, security Code making apparatus lables capsules, seals or any other noxious material.
15. The premises in which the shop is situated, shall not be used as a place of residence except by the licensee/ salesmen.

16. The licensee is strictly forbidden from having recourse to any form of blandishment or inducement to the customer with a view to increase his sales such as dancing floors or gambling.
17. The licensed premises shall remain open for sale on all days from 10.00 am to 10 pm except on 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day) and upto 3 more days as notified for closure by the Licensing Authority. Licensing Authority may also order closure of shop on account of law and order or General Election related activity etc. under the provisions or relevant laws. No compensation shall be given for the closure of shop on above basis:
 Provided that the sale hours may be changed on special occasions for certain duration as the State Government may deem fit.
18. The licensee shall not be allowed to carry on any other business on the licensed premises except sale of Foreign Liquor for which licence is granted.
19. The licensee shall on expiry of the licence, report to the District Excise officer for disposal of balance stock which will be disposed of in accordance with Section 15 of this Rule.
20. The licensee shall abide by the general or specific instructions issued by the Excise Commissioner or licensing authority from time to time.
21. No Country Liquor should be stored in Model Shop premises.
22. The licensee shall appoint computer operator for the upkeep and maintenance of the records.
23. The licensee shall install firefighting instrument/ fire extinguisher in the licensed premises.
24. The licensee shall submit the list of salesmen to the district excise officer for carrying out sale of liquor at his shop. The district excise officer shall accordingly issue Naukarnama in prescribed form after payment of prescribed fees.

Date.....

District.....

Licensing Authority

Notes

U.P.(Settlement of retail licences for Model Shop of foreign Liquor)rules2003 have been amended by the following rules.

- First Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (First Amendment) rules2006, Vide Excise Commissioner Notification No.2639/X-Licences-33/F.L.-Model Shop/2005-2006dated April,17,2006 published in U.P. Gazette, Extra Part-1Section(ka)dated April17,2006
- Second Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Second Amendment) rules2008, Vide Excise Commissioner Notification No.46823/X-Licences-33/F.L.-Model Shop/2007-2008dated March,30,2008 published in U.P. Gazette, Extra Part-1Section(ka)dated March,30,2008
- Third Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Third Amendment) rules2009, Vide Excise Commissioner Notification No.25353/X-Licences-33/F.L.-Model Shop/2009-2010dated February,11,2009 published in U.P. Gazette, Extra Part-1Section(ka)dated February,11,2009
- Fourth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Fourth Amendment) rules2010, Vide Excise Commissioner Notification No.25672/X-Licences-33/F.L.-Model Shop/2010-2011dated March,28,2010 published in U.P. Gazette, Extra Part-1Section(ka)dated March,28,2010
- Fifth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Fifth Amendment) rules2011, Vide Excise Commissioner Notification No.2639/X-Licences-33/F.L.-Model Shop/2011-2012 dated 31March,2011 published in U.P. Gazette, Extra Part-1Section(ka)dated 31, March,2011
- Sixth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Sixth Amendment) rules2011, Vide Excise Commissioner Notification No.21679/X-Licences-33/F.L.-Model Shop/2011-2012dated 14, December,2011 published in U.P. Gazette, Extra Part-1Section(ka)dated 14, December 2011
- Seventh Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Seventh Amendment) rules2014, Vide Excise Commissioner Notification No.23047/X-Licences-33/F.L.-Model Shop/2014-2015dated 24, February,2014 published in U.P. Gazette, Extra Part-1Section(ka)dated 24, February,2014
- Eighth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Eighth Amendment) rules2016, Vide Excise Commissioner Notification No.37864/X-Licences-33/F.L.-Model Shop/2016-2017dated 31, March,2016 published in U.P. Gazette, Extra Part-1Section(ka)dated 31, March,2016
- Ninth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Ninth Amendment) rules2018, Vide Excise Commissioner Notification No.67262/X-Licences-33/F.L.-Model Shop/2018-2019dated 29, March,2018 published in U.P. Gazette, Extra Part-1Section(ka)dated 29, March,2018
- Tenth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Tenth Amendment) rules2019, Vide Excise Commissioner Notification No.43754/X-Licences-33/2018-2019dated 16, January,2019 published in U.P. Gazette, Extra Part-1Section(ka)dated 16, January 2019
- Eleventh Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Eleventh Amendment) rules2019, Vide Excise Commissioner Notification No.102296/X-Licences-33/ 2019-2020dated 27, March,2019 published in U.P. Gazette, Extra Part-1Section(ka)dated 27, March,2019
- Twelfth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (FTwelfth Amendment) rules2019, Vide Excise Commissioner Notification No.20526/X-Licences-33 /2019-2020dated 09October 2019 published in U.P. Gazette, Extra Part-1Section(ka)dated 09, October2019
- Thirteenth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Thirteenth Amendment) rules2020, Vide Excise Commissioner Notification No.1509/X-Licences-33/ 2020-2021dated April,20,2020 published in U.P. Gazette, Extra Part-1Section(ka)dated April20,2020
- Fourteenth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (fourteenth Amendment) rules2021, Vide Excise Commissioner Notification No.1894/X-Licences-33 /2021-2022dated April,08,2021 published in U.P. Gazette, Extra Part-1Section(ka)dated April08,2021
- Fifteenth Amendment-** U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Fifteenth Amendment) rules2022, Vide Excise Commissioner Notification No.6307/X-Licences-33/F.L.-Model

Shop/2022-2023 dated August,22,2022 published in U.P. Gazette, Extra Part-1Section(ka)dated 22, August,2022

-Sixteenth Amendment- U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Sixteenth Amendment) rules2023, Vide Excise Commissioner Notification No.3570/X-Licences-33/F.L.-Model Shop/2023-2024 dated July,21,2023 published in U.P. Gazette, Extra Part-1Section(ka)dated July,21,2023

-Seventeenth Amendment- U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Seventeenth Amendment) rules2024, Vide Excise Commissioner Notification No.3647/X-Licences-33/F.L.-Model Shop/2024-2025 dated January18,2025 published in U.P. Gazette, Extra Part-1Section(ka)dated January,18,2025

-Eighteenth Amendment- U.P. (Settlement of retail licences for Model Shop of foreign Liquor) (Eighteenth Amendment) rules2025, Vide Excise Commissioner Notification No.4101/X-Licences-33/F.L.-Model Shop/2025-2026 dated 03, published March,2025 in U.P. Gazette, Extra Part-1Section(ka)dated 03, March,2025